

textile mills. That step, I am sure, will prove, and has already proved, sufficiently effective. Hon. Members have to wait unless they want Government to take some measures immediately. If hon. Members so want it, I personally cannot agree to it, because the time factor is so small; the end of November is not far off. And we may prepare ourselves and take necessary action in case the prices do not come down, say, some time in the month of December.

Shri Sinhasan Singh: I would like to draw the attention of the hon. Minister to a statement made by Shri T. T. Krishnamachari when he was Finance Minister while enhancing the excise duty, to the effect that that duty did not necessarily fall entirely on the consumer. He said that part of it would be borne by the millowners, part by the middlemen and the rest would be paid by the consumer. Now the prices have been marked on the cloth and the excise duty is separately marked on every piece and is being charged to the consumer direct in full. May I know whether Government are considering taking any steps to see that the excise duty is shared equally by all the parties?

Shri Kanungo: The excise duty is included in the price which is stamped.

Shri Sinhasan Singh: No, no. It is separately marked and the consumer has to pay it in full.

Mr. Speaker: Let us not argue about it. I allowed a two-hour discussion on this subject last time. Therefore, no more discussion or supplementaries will be allowed.

Shri Tvaḡi: With a view to effect a substantial reduction in the price of cloth, have Government examined the feasibility of the device of automation and rationalisation in the industry?

Shri Lal Bahadur Shastri: That is a bigger question. We have already allowed automatic looms to a number of mills. But I am sorry that all the allotments made so far have not been

fully utilised; only some of the mills have already utilised those allotments.

I might only add that the position in regard to prices of cloth has definitely eased. It is much better now. The rise has been arrested and in the case of fine and superfine cloth, the price has definitely gone down; as regards the coarse and medium varieties, it is reported—but I do not want to say it categorically—that the position is much better. It is slightly better than what it was before.

Mr. Speaker: Hon. Members have heard the hon. Minister say that by the end of this month, the matter will settle down. If it is not so, we will still carry on till about the 22nd of December or so. Then I will certainly allow an opportunity to ask questions to clarify these matters or bring it up in any other form in this House, if nothing happens by the end of this month.

Integration of Dadra and Nagar Haveli

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| *7. { | Shri Shree Narayan Das: |
| | Shri Radha Raman: |
| | Shri D. C. Sharma: |
| | Shri Nardeo Snatak: |
| | Shrimati Ha Pa'choudhuri: |
| | Shri Subhman Ghose: |
| | Shri Rameshwar Tantla: |
| | Dr. Ram Subhag Singh: |
| | Shri Ait Singh Sarhadl: |
| | Shri B. Das Gunta: |
| | Shri Aurobindo Ghosal: |
| | Shri Jaanatha Rao: |
| | Shri Kodivan: |
| | Shri Wodeyar: |
| Shri Achar: | |
| Shri Assar: | |
| Shri Hem Barua: | |
| Pandit D. N. Tiwari: | |

Will the Prime Minister be pleased to state:

(a) whether the question of integration of the liberated enclaves of Dadra and Nagar Haveli with the Indian Union has since been considered by the Government; and

(b) if so, with what result?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) Yes.

(b) Government have decided not to accept at present the request by the Varishta Panchayat of Dadra and Nagar Haveli to integrate the enclaves with the Indian Union for the present.

Shri Shree Narayan Das: In view of the fact that a request has been made, what are the impediments in the way of acceptance of the request?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): There are no major impediments. There are some difficulties which, if we so choose, can be got over. But after having fully considered the matter, we thought it would not be desirable at present to do this. As a matter of fact, this area is doing very well. They asked for technical assistance. We sent a high-level officer there to give his report. He has reported. It is rather doing well. We have sent that report with our own advice to them. It is functioning well, and we do not see why we should at this stage take any other step in the matter. It is entirely for us to decide when we shall take it.

Shri Shree Narayan Das: The hon. Prime Minister has said that some officials have been sent to work there. I would like to know whether they are working on behalf of the Government of India or they will be under the pay of the local authorities.

Shri Jawaharlal Nehru: I do not think any official has been sent except, as I said, that an official was sent to report. He has reported, and he has come away. Whoever works there is paid by the local authorities there.

Shri Hem Barua: Are Government aware of the fact that the judgment of the International Court was interpreted by Portugal as a mark of victory in their favour and they indulged in fireworks in celebration of that

victory? If so, is this one of the reasons for the Government's want of decision to integrate these two areas in Indian Territory?

Shri Jawaharlal Nehru: That had nothing to do with it. It may interest the hon. Member to know that perhaps the Portuguese Government started celebrating their victory even before the judgment was delivered.

Shri Hem Barua: There were fireworks also.

Shri Jawaharlal Nehru: Yes. They were prepared for that.

Raja Mahendra Pratap: A year ago I proposed that India and Portugal should enter into a special treaty under which we would colonise Angola and Mozambique. Have Government considered this proposal? We should think of bigger things and not about these little petty things.

Shri H. N. Mukerjee: Without full-scale integration, the residents of these areas who have every right to all the citizenship implications of our country will be left by us in the lurch, so to speak. May I know why we should do so when they have successfully resisted and thrown overboard the Portuguese occupation regime?

Shri Jawaharlal Nehru: It is obvious that this area will be integrated into India....

An Hon. Member: Why not now?

Shri Jawaharlal Nehru: The question is, at what time we should do it, to the best advantage of those people there, to our advantage and that of the other causes—connected matters. They are not losing anything. The hon. Member talked about citizenship privileges etc. They have not got one privilege, that is, to exercise their vote for Parliament, or if they are in Gujarat, for the Gujarat Assembly. That is true. For the rest, they are doing rather well, and we thought that if this small area was absorbed, it would be lost in the sea of humanity all round and would not be able to make that rather definite progress that it has made.

Shri Sadhan Gupta: Why not subsidise it?

Shri Jawaharlal Nehru: So we thought that it might continue as a village panchayat or village republic. It is rather an interesting experiment.

Heavy Electrical Projects

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 Shri Radha Raman:
 Shri Shree Narayan Das:
 Shri A. M. Tariq:
 Shri D. C. Sharma:
 Shri Prakash Vir Shastri:
 Shri Ram Krishan Gupta:
 Shri Warrior:
 Shri Vasudevan Nair:
 Shri T. B. Vittal Rao:
 Shri Morarka:
 Shri Vidya Charan Shukla:
 Shri Ajit Singh Sarhadi:
 Shri Kadiyan:
 Shri Khimji:
 Shri N. R. Muniswamy:
 Shri A. K. Gopalan:
 Shri Rami Reddy:
 Shri Maniyangadan:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the delegation which visited the Soviet Union and Czechoslovakia to finalise arrangements for the setting up of two heavy electrical plants in collaboration with the two countries has returned and submitted its reports; and

(b) if so, the important features of the reports?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The delegation visited the Soviet Union and Czechoslovakia between 29th September, 1960 and 19th October, 1960. There will be no formal report from the delegation as such but their studies will be helpful in drawing up the details of the projects in consultation with the experts of the foreign collaborators.

Shri Radha Raman: May I know whether the Government of India have already decided upon their loca-

tion and whether the delegation which went for collaboration with these two countries have mentioned some specific points to be taken into consideration before proceeding with the establishment of these two plants?

Shri Manubhai Shah: As far as the second part of the question is concerned, the delegation has greatly benefited by visiting the actual factories with which we are collaborating. In the light of that, the programme will be considerably revised and modified.

As far as the location is concerned, it will only follow after the project has been drawn up; and the technical committee of the Heavy Electrical Projects Ltd., have been asked to select sites.

Shri Radha Raman: If the Government of India undertakes these two projects with the collaboration of these two Governments, what will be the total amount required for these two projects? How will it be shared by the three Governments?

Shri Manubhai Shah: As far as the total estimates are concerned, the Soviet Project might cost us a total investment of about Rs. 50 crores and the Czech project might cost us about Rs. 40 crores. There is no sharing between the two countries except the technical know-how and the foreign exchange credit. As the House is aware, the Soviet Union has offered us three credits in which this will be accommodated; and the Czech Government has offered one in which this will be accommodated.

Shri Shree Narayan Das: How long will it take to finalise these projects?

Shri Manubhai Shah: It should not take more than 3 to 4 months.

Shri T. B. Vittal Rao: Has any team or firm of experts been entrusted with the preparation of the project reports for these two heavy electrical plants?

Shri Manubhai Shah: As a matter of fact, the broad details have already been finalised. The Delegation went